

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 291/510/2015**

**DATE OF ORDER:** 20.12.2019

**CORAM**

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER  
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Bhawani Singh S/o Shri Amar Singh, aged about 55 years, R/o Village Sayala Bas Khurd Ward No. 8, Bandikui Dausa, Loco Pilot (Mail) but presently working in CCR Bandikui (Dausa).

....Applicant  
Mr. S.S. Hasan, counsel for applicant.

**VERSUS**

1. Union of India through the General Manager, North Western Railway, Head Quarter Office Near Jawahar Circle, Jagatpura, Jaipur.
2. Divisional Railway Manager North Western Railway Power House Road, Jaipur.
3. Chairman Railway Recruitment Cell, North Western Railway, Power House Road, Jaipur.
4. Chief Personal Officer, Head Office, North Western Railway Jawahar Circle Jagatpura, Jaipur.
5. Chairman, Railway Board, New Delhi.

....Respondents  
Mr. Anupam Agarwal, counsel for respondents.

**ORDER (Oral)**

**Per: Suresh Kumar Monga, Judicial Member**

At the very outset, learned counsel for the applicant pointed out that in an identical matter i.e. MA No. 627/2018 in OA No. 132/2016 (Ramswaroop vs. Union of India & Anr.), the respondents have filed an additional affidavit stating therein that they are under an obligation to consider individual representations in terms of the order passed by the Hon'ble Supreme Court for extending the benefit under Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS) Scheme. A copy of the said additional affidavit, as

produced by learned counsel for the applicant during the course of hearing, is ordered to be taken on record.

2. Learned counsel for the applicant further submitted that the applicant shall submit a comprehensive representation within a period of fifteen days from today and he will be satisfied, if a direction is issued to the respondents to consider the same in terms of their undertaking given in their additional affidavit filed in MA No. 627/2018 in OA No. 132/2016 and a reasoned and speaking order is passed within a time frame.

3. Keeping in view the aforesaid prayer made by learned counsel for the applicant, the Original Application is disposed of, without entering into the merits of the case, with the observations that if such a representation is filed by the applicant within a period of fifteen days from today, the same shall be considered by the respondents in terms of their undertaking given in their additional affidavit dated 24.09.2019 filed in MA No. 627/2018 in OA No. 132/2016 and a reasoned and speaking order shall be passed over the same. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

4. Ordered accordingly. However, there shall be no order as to costs.

**(A. MUKHOPADHAYA)  
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)  
JUDICIAL MEMBER**